

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)
ORIGINAL APPLICATION NO.103 OF 2022**

IN THE MATTER OF:

Dr. Lubna Sarwath,
Telangana.

...Applicant(s)

-VS-

State of Telangana
Rep by its Chief Secretary,
Hyderabad Ors.

...Respondent(s)

ADDITIONAL DOCUMENTS FILED BY THE IRRIGATION DEPARTMENT
R-6

S.NO	INDEX	PG-NO
1.	Annexure-I List of Structures falling in FTL	1
2.	Annexure-II G.O.MS.No.99 Dated: 19.07.2024	2-5
3.	Annexure-III G.O.Ms.No:191	6

Place: Chennai

Date: 24.04.2025

Mrs. H. Yasmeen Ali,
Standing counsel for 6th Respondent.

List of Structures falling in FTL of Osmansagar Reservoir, Gandipet Mandal, Rangareddy District.						
S No.	Notice No and date	Owner/Occupier	Sy.No.	Village	Remarks	
1	G1/4/TPS/NM/2024 dated.09.08.2024	S Anupamma	H No.4-24, Sy. No.233/2	Khanapur village	Demolished and removed	
2	G1/5/TPS/NM/2024 dated.09.08.2024	Abdul Rasheed	Sy.No.230	Khanapur village	Removed	
3	G1/6/TPS/NM/2024 dated.09.08.2024	ORO Sports	Sy.No.245/2 and 246/2	Khanapur village	Demolished	
4	G1/7/TPS/NM/2024 dated.09.08.2024	G.Indira and others	63	Khanapur village	Demolished	
5	G1/8/TPS/NM/2024 dated.09.08.2024	Sunil	Sy.No.249	Khanapur village	Demolished	

GOVERNMENT OF TELANGANA
ABSTRACT

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT -
Establishment of the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) for TCUR (Telangana Core Urban Region) for the purpose of disaster management, asset protection and other functions- Organization, functions and responsibilities - Orders - Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (GHMC.I) DEPARTMENT

G.O.MS.No.99

Dated: 19.07.2024

Read the following:-

1. G.O.Rt.No.888, MA&UD Department, Dated 28.12.2019.
2. G.O.Rt.No.47, MA & UD Department, Dated:28.01.2023.
3. G.O.Rt.No.63, MA & UD Department, Dated:17.02.2023.
4. G.O.Rt.No.205, MA&UD Department, Dated:28.03.2023.
5. GO. Rt. No.11, Revenue (DM-I) Department, Dated 15.07.2024.

* * *

ORDER:-

Telangana is one of India's fastest urbanizing states, with an urban population growth rate of 3.2% per annum, higher than the national average. This rapid growth is evident in the outskirts of Hyderabad, driven by industries like IT, ITES, pharma, Biotechnology, Warehousing & Logistics, aerospace and industries related to renewable energy. The Outer Ring Road (ORR) has become the natural boundary of the city, encompassing various urban and rural local bodies. Though this area is characterized by common urban agglomerate features, the level of civic services are different, based on the competence of the Local Body concerned. This is more pronounced in respect of Disaster Management. Though there is an elementary support system of Disaster Management in GHMC, the same is invisible in other urbanized areas within ORR.

2. To address this challenge, the Government of Telangana has decided to establish a single, unified agency for disaster management in the Telangana Core Urban Region (TCUR). The TCUR is the term referred to area comprising of entire GHMC and such areas of Hyderabad, Rangareddy, Medchal Malkajgiri and Sangareddy Districts up to ORR. Accordingly, the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) is hereby constituted with following mandate and functions.

Formation:

3. The Government, keeping in view the requirements mentioned in the foregoing paras, and in supersession of the orders issued in the GOs first to fourth read above, hereby create a dedicated organization, namely **the Hyderabad Disaster Response and Asset Protection Agency (HYDRAA)**. HYDRAA shall be a dedicated agency for planning, organizing, coordinating and implementing the measures for preparedness and prevention of urban disasters, for coordination with other State and National agencies for prompt response and rescue operations in any disaster situation or disaster that may arise in this region.

4. The Commissioner HYDRAA shall exercise responsibilities relating to Disaster Management, Assets Protection, Enforcement and other responsibilities as entrusted by Government from time to time.

5. Organization structure: HYDRAA shall be a separate Head of the Department (HOD) under MA&UD Department and the Commissioner, HYDRAA, who would be a senior officer of AIS not below the rank of a Secretary to Government shall function under the overall supervision and guidance of Principal Secretary to Government, MA&UD Department.

6. Jurisdiction: The jurisdiction of HYDRAA shall comprise the entire areas of GHMC and all ULBs & RLBs up to ORR and any area as may be specifically included or excluded by the Government from time to time in future.

Contd...2

7. The HYDRAA shall comprise of Asset Protection Wing, Disaster Management Wing and Logistical Support Wing and an indicative list of roles and responsibilities of the three wings of HYDRAA are given below. Whenever the HYDRAA is required to exercise penal or regulatory powers vested with other relevant Authorities, the HYDRAA may coordinate and function along with such Authorities or shall entrust relevant powers and responsibilities to HYDRAA in accordance with the procedure established under relevant Acts / Rules, as the case may be.

7.1. Asset Protection Wing

- i. To protect assets of Local Bodies and Government such as parks, layout open spaces, playgrounds, lakes, nallas, land parcels, roads, carriageways, footpaths, etc from encroachments.
- ii. Removal of lake encroachments in coordination with GHMC, other local bodies, HMDA, Irrigation department, Revenue department, etc
- iii. Coordination with local police for Assets Protection and necessary enforcement, etc
- iv. To inspect private premises for building and town planning regulation or removal of dilapidated structures endangering public safety, whenever such requests are received from government agencies like ULBs, UDAs and planning authorities. In exercise of such powers, the HYDRAA authorities shall be deemed to be working under such ULBs, UDA and planning authorities, under the relevant Acts, Rules and Regulations of ULBs, UDA and planning authorities.
- v. To take penal action on the violations in connection with advertisements which are in deviation or not authorized vis-à-vis the permissions granted by the concerned Local Bodies and shared on real time database. In exercise of such powers the HYDRAA authorities shall be deemed to be working under such ULBs under the relevant Acts, Rules and Regulations of ULBs.
- vi. Any other enforcement work as entrusted by the Government from time to time.

7.2. Disaster Management Wing:

- I. Taking up of Disaster response and relief work by Disaster Response Force (DRF) of HYDRAA in case of any disaster / emergency
- II. Coordination with NDRF, SDMA, TG DR&FS Department and other State and National agencies of Disaster Management
- III. Coordination with technical agencies such as Indian Meteorological Department (IMD), National Remote Sensing Agency (NRSA) etc. and alerting the concerned line departments by sending timely forewarns;
- IV. Coordination with all concerned departments such as Police, GHMC and other Local Bodies concerned, HMWS&SB, HMDA, HMR, HGCL, MRDCL, TGSPDCL, Forest, UBD, Irrigation. etc., to handle all types of emergencies / emergency situations;
- V. Maintain separate database and collate information for future risk assessment and disaster risk predictions.
- VI. Inspection of premises and issuing of Fire NOCs as entrusted by the DG DR&FS under the provisions of Telangana Fire Services Act, 1999.

7.3. Logistics Support Wing:

- i. Staff recruitment, drafting and other service matters;
- ii. Office procedures and office administration;
- iii. Procurements and logistics for operations;
- iv. O&M of assets, equipment, vehicles, etc;
- v. IT & GIS services
- vi. Disaster Response Information System for TCUR area;
- vii. Training, coordination and community engagement in association with Disaster Management Wing;

Contd...3

7.4. Other functions: HYDRAA shall also be responsible for the following functions:

- a) Traffic coordination and management: The HYDRAA and its officers shall coordinate with regular traffic police for traffic management, especially to manage traffic in times of disasters with particular emphasis on traffic jams in water logging areas, road damaged areas, disaster prone areas, storm water etc. during heavy rains.
- b) Training, Capacity Building and IEC
- c) Co-ordination with other departments like District Collectors, SDMA, Commissionerates of Police within TCUR, Addl. DG DR&FS, TGSPDCL, GHMC and other Local Bodies, HMWSSB, Irrigation, Forest, TRAC, NRSC, NDRF, Army, Airforce, CISF.

8. Organisation & Field Teams: The HYDRAA shall have the suitable Organisation Structure with necessary sub divisions and field teams equipped with requisite material, equipment and vehicles.

9. Budget and other modalities: Budget shall comprise of (i) allocation from Government; and (ii) internal resources generated through contributions or fees from the beneficiary local authorities like GHMC, HMDA, TGIIC, TGSPDCL, HMWSSB, MRDCL, HGCL, Other utilities, etc. Accordingly, action shall be taken to create a separate Head of Account.

10. The Government hereby constitute the Governing Body (GB) of HYDRAA with the following composition with immediate effect:

I.	Hon'ble Chief Minister	-	Chairman
II.	Hon'ble Minister for MA&UD	-	Member
III.	Minister for Revenue and Disaster Management	-	Member
IV.	In-charge Ministers of Hyderabad, Rangareddy, Sangareddy & Medchal Malkajgiri Districts	-	Member
V.	Hon'ble Mayor GHMC	-	Member
VI.	Chief Secretary to Govt.,	-	Member
VII.	Director General of Police	-	Member
VIII.	Principal Secretary to Govt., Rev. (DM) Deptt.	-	Member
IX.	Principal Secretary to Govt., MA&UD	-	Member
X.	Head, Integrated Command Control Centre (ICCC)	-	Member
XI.	Commissioner, HYDRAA	-	Member Convener
XII.	Any other Officers called on specific requirements from time to time, as decided by the Chief Secretary to Govt.		

11. The Governing Body shall provide policy guidance to the HYDRAA and review its functioning from time to time.

12. Further, in exercise of powers conferred under Section 21 of the National Disaster Management Act, 2005, a **TCUR Disaster Management Sub Committee** is formed vide GO fifth read above with following members:

i.	Principal Secretary, MA&UD	-	Chairman
ii.	Commissioner, HYDRAA	-	Member Convener
iii.	Principal Secretary, Revenue (DM) Deptt.,	-	Member
iv.	Principal Chief Conservator of Forests (PCCF)	-	Member
v.	DG TG Disaster Response & Fire Services	-	Member
vi.	Managing Director, HMWSSB	-	Member
vii.	Metropolitan Commissioner, HMDA	-	Member
viii.	Commissioner, GHMC	-	Member
ix.	Managing Director, HMRL	-	Member
x.	Managing Director, TGSPDCL	-	Member
xi.	Engineer-in-Chief (Public Health)	-	Member
xii.	All District Collectors of TCUR Region	-	Member
xiii.	All the Police Commissioners of TCUR	-	Member
xiv.	Municipal Commissioners of ULBs of TCUR	-	Member
xv.	Any other members as nominated by the Chairman, sub Committee from time to time.		

Contd...4

13. The TCUR Disaster Management Sub-Committee will assist the Governing Body in implementing disaster management plans and policies, act as a coordinating body, monitor and review disaster preparedness and response efforts of HYDRAA. It will meet at least once in a month or whenever necessary on need basis.
14. The existing officers, staff, infrastructure, equipment, vehicles, etc., presently with EV&DM under GHMC, shall stand transferred to and form part of HYDRAA, except internal vigilance and enforcement wings. The internal vigilance and enforcement wings shall remain with GHMC.
15. The Commissioner, HYDRAA shall submit necessary proposals for sanction of posts, staff, budget and vehicles required for discharging its responsibilities effectively.
16. This orders shall come into force with immediate effect.
17. The Commissioner, HYDRAA and Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad shall take necessary further action in the matter.
18. This orders issues with the concurrence of the Finance Department vide their U.O.No.1454/Spl.CS/Finance/2024, dated:18.07.2024.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. SANTHI KUMARI
CHIEF SECRETARY TO GOVERNMENT

To

All the members of the Governing Body
All the members of the TCUR Disaster Management Sub Committee

Copy to:

The Revenue (DM) Department, Telangana Secretariat.
The Commissioner, HYDRAA, Hyderabad.
The Commissioner, GHMC, Hyderabad.
The Spl. Secretary to Hon'ble C.M.
OSD to Hon'ble Deputy C.M,
All HODs under the control of MA&UD Department,
All Departments of Secretariat,
The Finance Department,
The General Administration Department,
The Law Department.
The OSD to Chief Secretary to Govt.,
OSD to Prl. Secretary to Government, MA&UD Department.
PAO, Hyderabad.
Sf /Sc

// FORWARDED :: BY ORDER//

SECTION OFFICER

**GOVERNMENT OF TELANGANA
ABSTRACT**

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT – Greater Hyderabad Municipal Corporation - HYDRAA - Delegation of powers to HYDRAA under GHMC Act 1955 for protection of Public Assets & Disaster Management in GHMC – Notification – Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (GHMC.I) DEPARTMENT

G.O.Ms.No. 191

Dated: 16-10-2024

Read the following:-

1. G.O.Ms.No.99, MA&UD (GHMC.I) Department, dated.19.07.2024.
2. Ordinance No.4 of 2024 to GHMC Act, 1955.

<<>><<>>

ORDER :

The Greater Hyderabad Municipal Corporation is one of the biggest urban local bodies in the country with an extent of about 650 Sq Kms. Commensurate with its geographical extent, the number and size of public assets like parks, grounds, lakes, etc under GHMC are also very huge and spread across in its jurisdiction. In the context of growing urbanisation there is increased vulnerability of these public assets from encroachments. Protection of these public assets has assumed greater significance as most of these assets act as lung spaces for the city environs, useful for future recreational and essential community needs as well as indispensable to mitigate climate change effects. As such, it is imperative that these valuable assets needs to be protected with proper attention and constant surveillance, which can be possible by a specialised agency with professional approach.

2. Against the above backdrop, it is considered essential that the services of Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) can be engaged for effective protection of all Public Assets within GHMC as protection of such assets would be helpful in Disaster mitigation efforts and the HYDRAA being specialised agency for both Disaster Management and Asset Protection can take care of both the issues.

3. Accordingly, the following notification shall be published in extra ordinary issue of Telangana Gazette dated 16.10.2024.

NOTIFICATION

In exercise the powers conferred under section 374B of the Greater Hyderabad Municipal Corporation Act, 1955, the Commissioner, HYDRAA is hereby empowered to protect Public Assets like roads, drains, public streets, water bodies, open spaces, public parks, etc belonging to the GHMC or to the State Govt, within the jurisdiction of GHMC, so as to preserve them from any kind of illegal encroachments, for the purpose of Disaster Management and protection of public assets.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**M. DANA KISHORE
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Commissioner of Printing Stationary and Store Purchase, Hyd. (for publication of the Notification on the Extra-ordinary Gazette & Supply 50 copies of the same).
The Commissioner, HYDRAA, Hyderabad.
The Commissioner, GHMC, Hyderabad.

Copy to:

P.S. to Special Secretary to Chief Minister.
OSD to Principal Secretary to Govt., MA&UD Dept.,
The Law (D) Department.
Sc/Sf.

// FORWARDED :: BY ORDER//

SECTION OFFICER